

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) 30760/2012

RAGHBIR SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(with office report)

Date : 16/11/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Aditya Singh,Adv.
Mr. Deepak Goel,Adv.For Respondent(s) Dr. Kailash Chand,Adv.
Ms.Nooper Singhal,Adv.
Mr.Sanjay K.Visen,Adv.UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner has failed to file the affidavit in proof of dasti service of notice issued to the respondent No.1. However, Mr.Sanjay K.Visen, Ld.counsel undertakes to appear for the said respondent. He seeks and is given one week's time to file the vakalatnama and four weeks time to file the counter affidavit. Ld.counsel for the petitioner is directed to serve the copy of pleading to the said respondent within one week after filing the vakalatnama.

List the matter again on 02.01.2017.

(M V RAMESH)
Registrar